

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 195 of 2019

Mohd. Moin QuraishiPetitioner

Through :- Mr. Amit Kumar Mishra, Advocate

v/s

State of U.P. and othersRespondents

Through :- Mr. Ajit Singh, Additional Advocate General with
Mr. Sudhanshu Srivastava, Additional Chief
Standing Counsel for respondent No.1

**CORAM : HON'BLE RAJESH BINDAL, CHIEF JUSTICE
HON'BLE PIYUSH AGRAWAL, JUDGE**

ORDER

1. Present petition has been filed for a direction to the respondents to issue final notification regarding ancient monument, namely, Haveli of Khan-I-Dauran, Mauza Basai Mustkil (Tajganj), District Agra declaring the same to be of national importance.
2. It is submitted that a preliminary notification dated April 23, 2015 was issued under Section 4(1) of the Ancient Monuments and Archeological Sites and Remains Act, 1958 (hereinafter referred to as the 'Act') and the objections were invited. The petitioner stated that the final notification should be issued immediately, however, final notification has not been issued.
3. In our opinion, a petition for direction to the respondents for issuing a notification declaring any monument to be of national

importance cannot be issued as it is the matter to be decided by the competent authority under the aforesaid Act.

4. The petition is, accordingly, dismissed.

(Piyush Agrawal, J.)

(Rajesh Bindal, C.J.)

Allahabad
21.04.2022
Kuldeep/AHA

Whether the order is speaking : No

Whether the order is reportable : Yes/No